

(ख) यदि हां, तो उसका व्यौरा क्या है;
और

(ग) आयोग ने उस पर क्या कार्यवाही की है ?

सिचाई तथा विद्युत् मंत्रालय में उप-मन्त्री
(श्री सिद्धेश्वर प्रसाद) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

**Regularisation of Services of daily wages
Employees in all India Handicrafts
Board, Okhla, New Delhi**

3399 SHRI P. L. BARUPAL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that there are a large number of employees working on daily wages for the last 9 years or so in the All India Handicrafts Board, Okhla, New Delhi ;

(b) whether it is also a fact that their services have not been regularised so far ; if so, the reasons therefor ; and

(c) the steps taken or proposed to be taken to regularise their services ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
RAM SEWAK) : (a) Yes, Sir.

(b) So far 9 daily wages workers have been absorbed against regular posts. It has not been possible to absorb all because regular posts are not available

(c) The proposal of the All India Handicrafts Board to increase the number of regular posts attached to Regional Design Centres is under consideration.

Import of Acids

3401. SHRI N. R. DEOGHARE : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that even at present, India has to import some types of acids from foreign countries ;

(b) if so, the types of acids imported and names of the countries from which imported ; and

(c) reasons for not producing these acids in India ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
RAM SEWAK) : (a) and (b). A statement showing the description of acids imported and the name of the countries from which imported and their value during 1969-70 (upto November, 1969) is laid on the Table of the House. [*Placed in Library. See* No. LT-2918/70]

(c) In the case of certain acids, the demand is so small that it has not been considered economical to produce them as yet. Efforts are being made to develop adequate indigenous production of certain acids, wherever feasible.

**Wide Discretionary Powers of C.C.O's
Organisation in A.H.Q.**

3402. SHRI CHANDRA SHEKHAR
SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether the C.C.O's Organisation in A.H.Q. has been given wide discretionary powers, while the General Manager of C.S.D. (I) has very limited powers, so much so, that even petty matters like effecting transfers of Depot Managers and making purchases beyond a certain limit in CSD (I) the General Manager of CSD has to seek "approval" from the C.C.O's Organisation in all cases ;

(b) whether the officer heading the C.C.O's organisation is a Lt Col in rank while the General Manager was previously of a Brigadier's rank and now is that of a full Colonel's rank ; and there is hardly any proper co ordination ; and

(c) whether Government would consider giving more decision-making powers to the General Manager of C.S.D. and making the Board of Administration fully responsible for all its actions and thus decentralizing the C.S.D. (I), working and giving it more autonomy for better results ?

THE MINISTER OF DEFENCE AND
STEEL AND HEAVY ENGINEERING
(SHRI SWARAN SINGH) : (a) to (c). The powers, duties and functions of each of the authorities under the Canteen Stores Department (India) are prescribed in the Government orders of 17th April, 1969 as amended by those of 26th February, 1970. Copies of both these orders are attached herewith. The Board of Administration and the General